

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ENVIRON ENERGY CORPORATION INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ENVIRON ENERGY CORPORATION INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/05/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate identity number of corporate debtor	U40106WB1999PTC140439
5.	Address of the registered office and principal office (if any) of corporate debtor	60A, D. H. Road, Thakurpukur, Kolkata WB 700063 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 16/03/2020
7.	Estimated date of closure of insolvency resolution process	12/09/2020 (Being 180 days from the commencement of CIRP)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	MR. PANKAJ KUMAR TIBREWAL Registration No. IBBI/IPA-001/IP/P-01577/2018-2019 /12410
9.	Address and e-mail of the interim resolution professional, as registered with the board	Chitra 3E, Duke Residency, 13 Chanditala Lane, Ashok Nagar Park, Tollygunge, Regent Park, Kolkata, West Bengal-700040 EMAIL- tibrewalpankaj@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9.	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co-operative Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 EMAIL-environenergy@aaainsolvency.com
11.	Last date for submission of claims	30/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised	NA

P. K. Tibrewal



	representative of creditors in a class (three names for each class)	
14.	(a) Relevant forms and (b) Details of authorised representatives are available at:	NA

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Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **ENVIRON ENERGY CORPORATION INDIA PRIVATE LIMITED** on 16/03/2020. (Order received on 18/03/2020).

The creditors of **ENVIRON ENERGY CORPORATION INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **30/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P. K. Tibrewal

MR. PANKAJ KUMAR TIBREWAL

Insolvency Professional

AAA Insolvency Professionals LLP

Regn. No.- IBBI/IPA-001/IP/P-01577/2018-2019 /12410



Date: 20/03/2020

Place: Kolkata

